

12

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri V.K.Majotra, Member (Admnv.)  
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2116/2000

New Delhi, this the 4th day of January, 2002

Shri Kunwar Bhushan Singh  
s/o Late Shri Veni Ram Varshney  
r/o C-50, LIG DDA Flats  
GTB Enclave  
Delhi - 110 093.

... Applicant

(By Advocate: Shri George Paracken)

Vs.

1. Union of India  
(Through Secretary)  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi - 110 011.

2. Director General (Works)  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi - 110 011.

.. Respondents

(By Advocate: Shri P.P.Relhan, proxy of Shri  
J.B.Mudgil)

O R D E R(Oral)

By V.K.Majotra, Member(A):

The learned counsel for the applicant states that in their reply the respondents have stated that grievance of the applicant has been fully redressed and the applicant has been rewarded suitably. In this view of the matter the OA has become infructuous.

2. In view of the above statement, the OA is disposed of having become infructuous. However, if any grievance survives, the applicant is given liberty to approach the Tribunal in accordance with law. No costs.

*S. Raju*

(SHANKER RAJU)  
MEMBER(J)

*V.K. Majotra*

(V.K.MAJOTRA)  
MEMBER (A)

/RAO/